

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2346
TO BE ANSWERED ON 12.03.2026**

CHILD LABOUR CASES IN MAHARASHTRA

2346. DR. MEDHA VISHRAM KULKARNI:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has taken note of cases relating to minor girls reported missing or found engaged in child labour in various parts of the country, particularly in Pune district of Maharashtra and if so, the details thereof;**
- (b) the number of inspections conducted and child labour cases detected and prosecuted during the last three years, State-wise;**
- (c) whether any convergence mechanism exists between the Ministry and the National Crime Records Bureau to track vulnerable and rescued minor girls and if so, the details thereof; and**
- (d) the further steps proposed to strengthen enforcement, rehabilitation and skill development support for rescued minor girls?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): As per "Crime in India" a report published by the National Crime Records Bureau (NCRB), cases registered during 2021, 2022 and 2023 under the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986[CALPRA 1986] in various states are placed at Annexure.

The Ministry of Labour and Employment has taken following steps to strengthen enforcement & inspection for elimination of child labour, including minor girls:

- (i) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.**
- (ii) Standard Operating Procedure (SOPs) issued by the Ministry promotes convergence among agencies to strengthen enforcement and to prevent exploitation of children and adolescents, including minor girls.**

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(iii) Implementation of National Child Labour Project (NCLP) Scheme for rescue & rehabilitation of child labourers under which the children in the age group of 9-14 years which were rescued from work, enrolled in the NCLP Special Training Centres (STCs) and were provided with bridge education etc. before being mainstreamed into formal education system. The scheme was subsumed with Samagara Shiksha Abhiyan (SSA), a scheme of the Ministry of Education with effect from 01.04.2021. The rescued child labourers are now being mainstreamed into the formal education system through SSA.

(iv) Online portal, 'Platform for Effective Enforcement for No Child Labour (PENCiL)' has been developed, which includes tools for monitoring and tracking of the complaints.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 2346 FOR 12.03.2026 BY DR. MEDHA VISHRAM KULKARNI REGARDING 'CHILD LABOUR CASES IN MAHARASHTRA'

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories –wise during the years 2021 to 2023:

SL.	State/UT	2021	2022	2023
1	Andhra Pradesh	12	15	25
2	Arunachal Pradesh	0	3	0
3	Assam	78	86	132
4	Bihar	14	98	522
5	Chhattisgarh	0	0	1
6	Goa	0	0	0
7	Gujarat	40	42	85
8	Haryana	12	4	8
9	Himachal Pradesh	0	0	0
10	Jharkhand	5	6	41
11	Karnataka	58	62	128
12	Kerala	3	0	1
13	Madhya Pradesh	5	0	4
14	Maharashtra	57	87	44
15	Manipur	0	0	0
16	Meghalaya	0	0	3
17	Mizoram	0	1	0
18	Nagaland	0	0	0
19	Odisha	6	0	0
20	Punjab	8	13	12
21	Rajasthan	19	28	38
22	Sikkim	0	0	0
23	Tamil Nadu	26	29	56
24	Telangana	224	175	168
25	Tripura	0	0	0
26	Uttar Pradesh	1	10	5
27	Uttarakhand	25	54	57
28	West Bengal	2	0	2
29	A&N Islands	0	0	0
30	Chandigarh	7	2	3
31	D&N Haveli and Daman & Diu	0	0	2
32	Delhi	11	36	52
33	Jammu & Kashmir	0	0	0
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	1

Source: Crime in India, National Crime Records Bureau
